

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4283
ANSWERED ON:19.12.2012
POST STUDY WORK VISA
Kalmadi Shri Suresh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether United Kingdom has tightened post-study work rules for Indians and they are allowed to take up only such jobs as may suit their educational qualification;
- (b) if so, the details thereof;
- (c) whether the Government proposes to protest this change in visa rules; and
- (d) if so, the details in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(DR. SHASHI THAROOR)

(a) to (d): As part of new immigration measures adopted by the United Kingdom (UK), the post-study work (Tier 1) route has been closed to international students from April, 2012 unless they are dependent or to those who have already been granted a post-study work visa and admitted to the UK. The students graduating with a UK degree will be able to apply for a work visa before their student visa expires. They should have an offer for a skilled job from a licensed (Tier 2) sponsor. The minimum salary threshold is Â£20,000 per annum. However, these measures are general and are not specially aimed at Indians. India's concerns on this matter have been conveyed to the U.K. side on several occasions including during the Foreign Office Consultations held at New Delhi in June, 2012.